

Location of National Agricultural Farm in Bihar

3853. SHRI D. L. BAITHA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the Union Government propose to locate a large National Agricultural Farm in Bihar for which State Government of Bihar was requested to make available large area of land a few years ago;

(b) whether it is also a fact that a very large area of land measuring more than fifty thousand acres is lying fallow in the district of Purnea between Jalalgarh and Forbesganj which can serve the purpose of the proposed National Agricultural Farm; and

(c) if so, whether Union Government want to take up the proposal afresh and locate the farm there, and if not, why?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) No, Sir. There is no such proposal with the Union Government.

(b) Does not arise.

(c) Government feels that it would be proper to consolidate the existing farms with State Farms Corporation of India before opening new ones.

Selection Grades for Non-Teaching Employees of Jawaharlal Nehru University

3854. SHRI JAI NARAYAN ROAT: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Jawaharlal Nehru University have received representations from some of

their non-teaching employees regarding introduction of selection grade in such categories where it is not in force at the present;

(b) whether it is also a fact that in many categories of employees of the Jawaharlal Nehru University, promotion channel and selection grade schemes are in operation; and

(c) if so, what are the details of action taken thereon?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) According to the information furnished by the Jawaharlal Nehru University, only one representation from a Security Officer for introduction of Selection Grade is under consideration of the University.

(b) and (c). There is provision for Selection Grade in Class IV posts and for other 31 categories of technical posts for which there are ordinarily no promotion avenues. In the case of other posts, promotion avenues are available, subject to fulfilment of other requirements e.g. qualification/experience etc.

Replacement of Old Telephone Exchange Equipment

3855. SHRI ERA ANBARASU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under consideration of Government

to replace the existing old telephone exchange equipments;

(b) if so, whether there is any specific plan to replace the FRINGE exchange equipment at Poonamallee Telephone Exchange near Madras.

(c) whether it is a fact that the FRINGE equipment which was dismantled in 1967 at Ambattur has been installed at Poonamallee Exchange; and

(d) whether Government will consider to set up a cross-bar exchange system at Poonamallee?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON):

(a) Yes, Sir.

(b) and (c). New equipment was installed at Poonamallee Exchange in 1963-64 and is not yet due for replacement.

However, there is a proposal to shift the exchange from the present rented building to a new departmental building by using equipment from Red Hills and Ennore exchanges which had also been newly installed in 1963-64 and later.

(d) No, Sir.

Sugarcane Arrears

3856. SHRI RAMJIT SINGH P. GAEKWAD:

SHRI DAULAT RAM SARAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that large amount of arrears of payment of sugarcane are outstanding with sugar factories;

(b) if so, the total amount of such outstanding arrears with each sugar factory in public and co-operative sectors, and how long they are in arrears; and

(c) the steps taken to ensure payment in time?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) The total amount of arrears of sugarcane price outstanding with sugar factories as on 31st October, 1980, as reported by them in their statutory returns, is Rs. 13.54 crores as against Rs. 24.79 crores on the corresponding date last year.

(b) A Statement showing the arrears of sugarcane price outstanding against each sugar factory in the Public and Co-operative Sectors and the season-wise break-up of these arrears is attached.

(c) The cane arrears position is periodically reviewed and the State Governments are asked to get the arrears liquidated expeditiously. In cases where the arrears exceed the prescribed limit of 10 per cent of the total price payable for the preceding season, necessary action is also taken under the Sugar Undertakings (Taking Over of Management) Act, 1978.